

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 149 of 2020

IN THE MATTER OF:

Edalodiyil Mirshad & Ors.

...Appellants

Versus

Ashraf Ali Patel & Anr.

...Respondents

Present:-

**For Appellant: Mr. Shameem Ahamed and
 Mr. Sudhanshu Prakash, Advocates.**

O R D E R
(Virtual Mode)

15.09.2020 I.A. No. 2143 of 2020 filed by the Appellant for condonation of delay of 16 days in filing the Appeal.

In view of the statement given in para Nos. 6 and 7 of the Interlocutory Application, delay in filing the Appeal is condoned.

I. A. No. 2143 of 2020 stands disposed of.

Let notice be issued to the Respondents by Speed Post as well as by e-mail (Both Mode). Requisites along with process fee be filed by 18th September, 2020. The Appellant is directed to provide the e-mail address of the Respondents by 18th September, 2020.

The learned counsel for the Respondents may file Reply Affidavits within four weeks. Rejoinder, if any, may be filed within two weeks thereafter.

List the Appeal 'for Admission (After Notice)' on **28th October, 2020.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

R.N./nn/